

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC.F.) DEPARTMENT
NOTIFICATION NO.364/2026, DATED 30.09.2026

Notification issued for recruitment to ten (10) posts of District Judge (Entry Level) under Direct Recruitment (25% quota) for the year 2026. Notification is issued in terms of the orders of the Hon'ble Supreme Court of India in Civil Appeal No.1867 of 2006, dated 04.01.2007. The scale of pay for the post of District Judge is Rs.144840-194660.

Applications are invited for appointment to **TEN (10)** posts of District Judge (Entry Level) in the A.P. State Judicial Service by direct recruitment, category wise.

Class/Category	Number of posts
OC	02
Economically Weaker Section (EWS)	02 (of which 1 post for woman)
BC-B	01
BC-C	01
BC-E	01
SC Group-III	01
ST	02 (of which 1 post for woman)
TOTAL	10 posts

Note:

1. Selection against BC-E vacancy will, however, be subject to the outcome of Civil Appeal Nos.2628-2637/2010 pending consideration before the Hon'ble Supreme Court of India.

2. The High Court of A.P. reserves the right to increase or decrease the number of vacancies or cancel the Notification, at any stage, without assigning any reason whatsoever. No right will accrue to the candidate by virtue of the Notification.

The Andhra Pradesh State Judicial (Service and Cadre) Rules, 2026 shall be applicable to the recruitment process.

All necessary steps not provided under these rules for recruitment, shall be decided by the High Court.

I(i). QUALIFICATIONS:

A person to be appointed to the category of District Judges by direct recruitment shall be:

- (a) A person who has been practicing for not less than 7 years as an Advocate as on the date of publication of Notification on the News Papers/ website of High Court i.e.30.09.2026.
or
- (a)(i) One who has been or who is in Judicial service and has a combined standing/experience of seven years or more as an Advocate or a Judicial Officer as on the date of Notification i.e.30.09.2026.
or
- (a)(ii) The Assistant Public Prosecutors and Additional Public Prosecutors / Public Prosecutors who completed the combined standing/experience of seven years or more as an Advocate or service as on the date of Notification i.e.30.09.2026.
- (b) A Person, who has completed (35) thirty five years of age and who has not completed forty five (45) years of age as on first day of the month of September, 2026 (as on 01.09.2026) in which the Notification inviting applications for such appointment is published in the news papers/website of High Court i.e. on 30.09.2026.

Provided that, the upper age limit in respect of persons, who intend to avail reservation under the category of Schedule Castes, Schedule Tribes, Backward Classes and Economically Weaker Sections (EWS) is relaxable by three years.

- (c) One who has good character, and is free from any infirmity which renders him/her, unfit for such appointment.

(ii) DISQUALIFICATIONS:

- (a) No person shall be eligible for appointment to the category of District Judges by direct recruitment, if:
 - (i) he/she is not a citizen of India;
 - ii) he/she is dismissed/removed/compulsory retired from Judicial service or any service of State/Central Government;
 - iii) he/she has been convicted of an offence involving moral turpitude;
 - iv) he/she is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission/agency from appearing for examinations or selections conducted by it;

- v) he/she directly or indirectly influences the recruitment authority/agency by any means for his candidature;
 - vi) he has more than one wife living;
 - vii) he/she marries knowingly a person having a spouse; and
 - viii) he/she is convicted in connection with any crime involving moral turpitude and concerned with the same.
- b) A full time salaried Law Officer in the employment of the Central Government or State Government or any Public Corporation or Body constituted by statute shall not be eligible.
- c) A candidate who has committed any copying or misconduct during the course of Screening Test/Written Examination or has been convicted in a Criminal Case or is compulsorily retired, removed or dismissed from Judicial Service or any other service or could not successfully complete probation period of any post in Judicial Service or other service shall not be eligible to appear for the competitive examination.
- d) Any candidate having found to be of doubtful integrity in any year, shall not be eligible to appear for the post of District Judge.
- e) No candidate who is facing disciplinary charges or is undergoing punishment for any irregularity in discharge of his/her duties shall be eligible for appointment to the post of District Judge.

II. RESERVATION :

1. The vertical reservations in respect of Backward Classes (A, B, C, D & E), Economically Weaker Sections (EWS), Scheduled Castes and Scheduled Tribes and horizontal reservation for Women and Persons with Benchmark Disability (PwBD) shall be, as per the A.P. State Judicial (Service & Cadre) Rules, 2026 read with amended Rule 22 and 22-A of the A.P. State and Subordinate Service Rules issued vide G.O.Ms.No.77, General Administration (Services-D) Department, dated 02.08.2023 and G.O.Ms.No.46, General Administration (Services-D) Department, dated 19.04.2025 is applicable.
- 2) The candidates who are eligible and intend to avail reservation in their category, shall submit caste certificate in their category, if not intended to claim reservation, may opt for Open Competition category.
- 3) The candidates who intend to avail reservation under Backward Classes (A,B,C,D or E) shall enclose latest certificate issued either in the year 2025 or 2026 to the effect that, they belong to Non-Creamy Layer in terms of G.O. Ms. No. 3, Backward Classes Welfare (C2) Department, dated 04-04-2006 and G.O. Ms. No. 26, Backward Classes Welfare (C) Department, dated 09-12-2013 and as per the income ceiling which is in force on the

date of Notification; in case of non enclosing the certificate, his/her candidature will be considered against Open Competition.

- 4) The candidates who intend to avail reservation under Economically Weaker Sections shall enclose latest EWS certificate issued either in the year 2025 or 2026 in terms of G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, by the Tahsildar concerned mentioning therein, that, the gross annual family income from all sources is below Rs.8,00,000/-. In case of non enclosing the certificate, his/her candidature will be considered against Open Competition.

III. DOCUMENTS TO BE ENCLOSED FOR SUBMISSION OF APPLICATION

1. The candidates shall enclose attested copy of certificate evidencing date of Birth/SSC, Law Degree and other certificates.
2. The candidate shall enclose attested copy of community certificate issued by the Competent Authority, if intend to avail reservation under SC, ST, BC and EWS (the certificate shall show specifically the classification of the group).
3. The candidate who intend to claim Non-Creamy Layer under Backward Classes (A,B,C,D or E) shall enclose community certificate and also copy of latest certificate (issued either 2025 or 2026) of Non-Creamy Layer as per law; in case of non enclosing the certificate, his/her candidature will be considered against the Open Competition.
4. The candidate who intend to claim reservation under Economically Weaker Sections shall enclose attested copy of latest certificate in terms of G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the Tahsildar concerned mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-.
5. The candidate who intend to claim under Persons with Benchmark Disability category (PwBD), shall enclose attested copy of latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.
6. The Other Backward Class (OBC) Certificates will not be considered.
7. Attested copy of Bar Council Enrolment Certificate.
8. Original Practice certificate issued by the Bar Association.
9. Service Certificate in the Cadre of Civil Judge (Junior Division)/Civil Judge (Senior Division) issued by the Competent Authority.
10. Service Certificate in the Cadre of the Assistant Public Prosecutors/ Additional Public Prosecutors /Public Prosecutors, issued by the Competent Authority.
11. Original Statement of List of cases handled independently (Civil or Criminal or others) during the period of standing at the Bar.

12. Original Statement of List of cases handled with the Senior (Civil or Criminal or others) during the period of standing at the Bar.
13. Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt independently, reflecting the name of the candidate, during the period of standing at the Bar.
14. Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt with the Senior, reflecting the name of the candidate, during the period of standing at the Bar.
15. Two Testimonials from two respectful persons and other documents if any.
16. The candidate shall produce all original certificates on the day of *Viva Voce* for verification. If the candidate fails to produce any of the required certificate, his/her candidature will be rejected, without any further correspondence.

IV. SCHEME OF EXAMINATION:

The process of selection is as follows:-

- a) For the purpose of short-listing the candidates, if any, the High Court will conduct Computer Based Screening Test for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours. The Venue and Time will be mentioned in the Hall Ticket, to be downloaded by the candidate at an appropriate point of time.

The candidate who secure 40% and above marks in the screening test will be short-listed in the ratio of 1:10 of the available vacancies, for the written examination.

Provided that, if there is more than one candidate who have secured identical marks in the screening test in particular category, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit in selection of the candidates, as the screening test is conducted only for the purpose of short-listing the candidates.

Note: Conduct of Screening Test will depend on the number of applications received from the aspiring candidates.

- b) Written Examination consist of the following three (3) papers. Each paper will carry 100 marks. The duration of each paper is three (3) hours.

The question/s in the examination shall be answered only in English (except Translation)

Paper-I- Constitution and Civil Law

Paper-II - Criminal Law

Paper-III- English (Translation and Essay writing).

English (Translation and Essay Writing) paper (III) is divided into two parts. Part-I carries 40 marks (Translation) and Part-II (Essay writing) carries 60 marks. In Part-I the candidate is required to translate a passage from English to Telugu and from Telugu to English. In Part-II, candidate's ability in Essay writing is tested. The Essay writing test shall be on Legal Subjects only.

The candidates shall secure 40% of marks in each Part in Paper-III English (Translation and Essay writing test) and the marks secured in Paper-III shall not be taken into account for eligibility for viva voce or selection. The marks secured in Paper-I, Paper-II and viva voce shall be taken into account for selection.

V. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO BE ELIGIBLE FOR VIVA VOCE:

The candidates who are eligible and claim under OC/Economically Weaker Section (EWS) category must secure not less than 55% of marks in Paper-I and Paper-II and not less than 60% of marks in aggregate in the written examination.

And the candidates of the BC category who intend to avail reservation under Backward Class category under Direct Recruitment must secure not less than 50% marks in Paper-I and Paper-II and not less than 55% of marks in aggregate in the written examination.

And the candidates of the SC/ST/ PwBD category who intend to avail reservation under Scheduled Castes and Scheduled Tribes categories must secure not less than 45% marks in Paper-I and Paper-II and not less than 50% of marks in aggregate in the written examination.

VI. VIVA VOCE:

The *Viva Voce* test will carry fifty (50) marks.

The successful candidates in written examination will be called for *Viva Voce* in the ratio of 1:3 of the available vacancies, and if there is more than one candidate who have secured identical cut off marks, all such candidates shall be called upon to appear for *Viva Voce*.

Any candidate who remain absent for the *Viva Voce* will be deemed to have been disqualified for the selection.

No TA and DA will be paid to the candidates appearing for Screening Test (if any)/Written Examination/*Viva Voce*.

The decision of High Court as to the eligibility or otherwise of a candidate for admission to Screening Test (if any), Written Examination and *Viva Voce* shall be final. Only candidates who are issued with Hall Tickets shall be admitted for the examination.

VII. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND VIVA VOCE FOR SELECTION TO THE POST OF DISTRICT JUDGE.

For the selection to the post of District Judge (Entry Level) under Direct Recruitment, the candidates claim under OC/EWS category must secure at least 60% marks in aggregate in the Written Examination and *Viva Voce*, the candidates of BC category who intend to avail reservation under B.C. category must secure at least 55% marks in aggregate in the written examination and *Viva Voce*, and SC/ST/ Persons with Benchmark Disabilities category candidates who intend to avail reservation under SC/ST/ Persons with Benchmark Disabilities must secure at least 50% marks in aggregate in written examination and *Viva Voce* under respective category. The candidates who secure less than the above such percentage of marks will be ineligible for selection to the post.

Provided that if two or more candidates secure equal marks in the written examination and *Viva voce*, the elder in age will be considered for provisional selection. In case of a tie in age also, the candidate, who possesses higher educational qualification would be considered. In case of tie in higher educational qualification also, the candidate with highest marks in the prescribed educational qualification will be considered.

VIII. SYLLABUS FOR THE SCREENING TEST AND WRITTEN EXAMINATION:

CONSTITUTION AND CIVIL LAWS:

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Evidence Act, 1872
- 3) The Bharatiya Sakshya Adhiniyam, 2023 (BSA)
- 4) The Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act 2013.
- 5) The Tenancy Laws including Land Reforms and Ceiling
- 6) The Constitution of India
- 7) Administrative Law
- 8) The Transfer of Property Act, 1882

- 9) The Indian Contract Act, 1872
- 10) The Motor Vehicle Act, 1988
- 11) The Specific Relief Act, 1963
- 12) The Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in-country and inter-country adoptions.
- 13) The Family Courts Act, 1984.
- 14) The Indian Easements Act, 1882
- 15) The Law of Torts
- 16) The Limitation Act, 1963
- 17) The Patents Act, 1970
- 18) The Copyright Act, 1957
- 19) The Trade Marks Act, 1999
- 20) The Registration Act, 1908, and Stamp Act, 1899
- 21) The Sale of Goods Act, 1930
- 22) The Guardian & Wards Act, 1890
- 23) The Indian Trusts Act, 1882

CRIMINAL LAWS:

- 1) The Code of Criminal Procedure, 1973
- 2) The Indian Evidence Act, 1872
- 3) The Indian Penal Code, 1860
- 4) The Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)
- 5) The Bharatiya Sakshya Adhiniyam, 2023 (BSA)
- 6) The Bharatiya Nyaya Sanhita, 2023 (BNS)
- 7) The Protection of Civil Rights Act, 1955
- 8) The Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities Act, 1989)
- 9) The Negotiable Instrument Act, 1881 (Section 138 to 148)
- 10) The Narcotic Drugs and Psychotropic Substances Act, 1985
- 11) The Prevention of Corruption Act, 1988

- 12) The A.P. Excise Act, 1968
- 13) The A.P. Prohibition Act, 1995
- 14) The Wild Life Protection Act, 1972
- 15) The Juvenile Justice (Care and Protection of Children) Act, 2015
- 16) The Electricity Act, 2003
- 17) The Protection of Women from Domestic Violence Act, 2005
- 18) The Arms Act, 1959
- 19) The A.P. Forest Act, 1967.

IX) FEE & MODE OF PAYMENT AND ADDRESS TO WHOM APPLICATIONS TO BE SENT AND LAST DATE OF RECEIPT OF APPLICATIONS:

The application in the *Pro forma* prescribed hereunto accompanied by a crossed Demand Draft for Rs.1500/- for OC/BC/EWS and Rs.750/- for SC/ST/Persons with Benchmark Disabilities candidates drawn in favour of "Registrar(Recruitment), High Court of Andhra Pradesh, Nelapadu, Amaravati" payable at Nelapadu, along with testimonials and certificates attested by a Gazetted Officer in proof of the eligibility, be addressed to **the Registrar (Recruitment), High Court of Andhra Pradesh at Amaravati, Nelapadu, Guntur District, PIN Code – 522 239, Andhra Pradesh** should reach not later than **15.10.2026 by 5.00 P.M.** with the cover super-scribed as "Application for appointment to the post of District Judge (Entry Level) in the A.P. State Judicial Service under Direct Recruitment".

Pro forma application and other details will be available in the website of High Court of Andhra Pradesh <https://aphc.gov.in>

X. Note:

- (1) The candidates are required to visit the website of High Court of A.P. to keep them update on all the steps/results until completion of the recruitment.
- (2) Incomplete applications, applications without testimonials and certificates in proof of the particulars given, and the applications received after the last date will be summarily rejected.
- (3) If any of the candidate suppresses any material information/furnishes any false or fabricated information in his/her application and enclosures, in whole or part of document, and on detecting the same, the Application will be rejected at any stage including at Viva Voce or even after selection; further the candidate is liable for legal consequences as per law including prosecution.

- (4) The provisional selection of candidate shall be subject to verification of antecedents. Mere selection does not confer any right on the candidate.
- (5) The fee once remitted shall not be refunded under any circumstances. Failure to pay the application/examination fee, the application will be summarily rejected.
- (6) The High Court of A.P. is not responsible for any postal/courier delays. No further correspondence will be entertained in this regard.

G.SAI PRASAD
CHIEF SECRETARY TO GOVERNMENT

APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
IN THE A.P. STATE JUDICIAL SERVICE UNDER DIRECT
RECRUITMENT
NOTIFICATION NO.364/2026-RC, DATED 30.09.2026

APPLICATION NUMBER:
(FOR OFFICE USE)

HALL TICKET NUMBER:
(FOR OFFICE USE)

Recent passport size
photo duly attested
by the Presiding
Officer/Prl.District
Judge concerned.
(taken within the
last six months)

(See condition- I)
(Signature, designation and Office
Seal of the Presiding Officer /
Prl. District Judge concerned)

APPLICATION FORM

1.	Name of the Candidate in full with surname, as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS)	SURNAME: NAME:
2.	(a) Father/Mother/Guardian's Name:	
	(b) Husband's Name: (if applicable)	
3.	Married /Unmarried	
4.	Nationality:	
5.	Address for communication with District, State and PIN Code	
6.	Native place, District & State and PIN Code	
7.	Telephone/Mobile No.	
8.	E-Mail ID	
9.	Permanent address with District, State and PIN Code	

10.	Gender: Male/Female				
11.	Class/Category/Community				
	a) If, community belongs to BC:		Creamy Layer/Non-Creamy Layer (If, opted creamy layer his/her candidature will be considered against Open Competition)		
12.	Whether the candidate belongs to Persons with Benchmark Disability - Enclose Medical certificate issued by the Competent Authority.				
13.	Date of Birth (as per SSC or its equivalent examination)		(i) in figures: (ii) in words		
14.	Age as on 01.09.2026		Years	Months	Days
15	Educational Qualifications (Give particulars of all examinations passed commencing from S.S.C. or its equivalent examination) (enclose attested copies of certificates)				
Sl. No.	Name of the Examination/ Degree	Year of Passing	Class/Division	Percentage of marks	Name of the School/ College/ University
16.	(a) Whether the candidate has studied any course/degree privately or through distance mode / Open University or evening college. If so, furnish details with academic years.				

	(b) Whether the candidate has done any post graduation courses including LLM/ML after enrolment as an Advocate. If so, furnish details with academic years and also state he/she has done the said courses in regular college/ distance mode/evening college etc.									
17	Other qualifications, if any									
	a) Specialization in any branch of law.									
	b) Any other extra qualifications/activities.									
18	Date of enrolment as an Advocate, if there is suspension of practice, shall mention the period of suspension and detailed reasons (Enclose copy of enrolment certificate)									
19	Actual Standing at the Bar as on the date of Notification (Enclose practice certificate with date in original).									
20	Place of Practice: Whether regularly practicing and attending the courts from the date of enrolment? YES/NO, if No, write in detail with the period, where the candidate was, what was the assignment/education etc., under gone during the period.									
21	a) Furnish the particulars of cases (Civil or Criminal or others) handled independently during the period standing at the Bar, in the format given below: <table border="1" data-bbox="320 1637 778 1753"> <thead> <tr> <th>S.No.</th><th>Case No.</th><th>Court Name</th><th>Place</th></tr> </thead> <tbody> <tr> <td></td><td></td><td></td><td></td></tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
S.No.	Case No.	Court Name	Place							

	b) Furnish the particulars of cases (Civil or Criminal or others) handled with the senior during the period of standing at the Bar, in the format given below:- <table border="1" data-bbox="343 369 798 492"> <thead> <tr> <th>S.No.</th> <th>Case No.</th> <th>Court Name</th> <th>Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
S.No.	Case No.	Court Name	Place							
	c) Furnish the depositions/written arguments/ orders or Judgments in Civil or Criminal or other cases dealt independently, which reflected the name of the candidate, during the period of standing at the Bar, if not available any of the above, narrate in detail for non availability. <i>(GP/PP/AGP/APP/Standing Counsel/others shall also fill this column reflecting their name or designation during their tenure),</i> in the format given below:- <table border="1" data-bbox="343 1019 798 1142"> <thead> <tr> <th>S.No.</th> <th>Case No.</th> <th>Court Name</th> <th>Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
S.No.	Case No.	Court Name	Place							
	d) Furnish the depositions/written arguments/orders or Judgments in Civil or Criminal or other cases dealt with the Senior, which reflected the name of the candidate, during the period of standing at the Bar, if not available any of the above, narrate in detail for non availability, in the format given below:- <table border="1" data-bbox="343 1556 798 1680"> <thead> <tr> <th>S.No.</th> <th>Case No.</th> <th>Court Name</th> <th>Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
S.No.	Case No.	Court Name	Place							
22	a) Date of appointment as Civil Judge (Junior Division), if applicable b) Length of service rendered as Civil Judge (Junior Division), if applicable c) Date of appointment as Civil Judge (Senior Division), if applicable									

	d) Length of service rendered as Civil Judge (Senior Division), if applicable	
	e) Combined standing/experience as an Advocate and Civil Judge (Junior Division)/ Civil Judge (Senior Division) as on the date of Notification. (for Judicial Officers)	
23	Date of appointment as Assistant Public Prosecutors/ Additional Public Prosecutors / Public Prosecutors, if applicable.	
	Length of service rendered as an Assistant Public Prosecutors/ Additional Public Prosecutors / Public Prosecutors, if applicable	
	c) Combined standing/experience as an Advocate and Assistant Public Prosecutors/ Additional Public Prosecutors / Public Prosecutors as on the date of Notification. (for APPs)	
24	Whether the candidate is employed with State / Central / Public Sector/ Private Sector or any other Job or assignment etc., If so, furnish details. (for practicing Advocates).	
25	Marital status:	
	a) Whether married or unmarried	
	b) If married, state whether you have more than one spouse living / you are married to a person having already a spouse living.	
	c) If married, name, occupation and address of the spouse.	
26	Whether the candidate ever debarred/disqualified or found ineligible for candidature in any previous exams /selections by any Public Authority? If so, furnish details.	
27	Whether the candidate ever faced any departmental proceedings or faced minor or major penalty in the service of Central /State Government/ Judicial Service /Quasi Government Institution/Government owned company /Corporation/ Local Self Government etc. If Yes, give details.	

28	Was any penalty other than what is mentioned above has been imposed on the candidate during his/her service? If yes, furnish details	
	a) Whether the candidate instituted or faced any Crime /Criminal or Civil case or in any other case? If yes, furnish details.	
	b) Whether the candidate is arrested in connection with any crime involving moral turpitude and concerned with the same? If yes, furnish the details.	
	c) Whether the candidate is ever prosecuted or convicted and sentenced in any criminal offence? If yes, furnish particulars including the case Number and name of the Court and the sentence imposed.	
	d) Court cases pending (Civil or Criminal or Other)	
29	Whether the candidate is subjected to any proceedings for professional misconduct by the Bar Council? If so, furnish the detail and the out come of the same.	
30	Identification Marks	(i) (ii)
31	Whether the candidate is an Income Tax Assessee, if so, give details along with PAN.	
32	Details of Application/ Examination fee	1. Demand Draft No. : 2. Date of D.D. : 3. Name of the Bank and Branch : 4. Amount :

I. The Court concerned/Judge/Registry shall satisfy that the candidate is actually and regularly practicing as in Column Nos.19, 20 and 21 before their Courts while attesting the photo of the candidate.

II. The Bar Associations shall satisfy that the candidate is actually and regularly practicing as in Column No.19 and then the standing certificate to be issued.

III. The candidate shall fill the application with all correct particulars including thorough verification of their case numbers and other particulars and fill correctly while filling column No.21. All the particulars mentioned in the application will be verified with the Courts concerned /Bar Association and others.

DECLARATION

I have carefully read the contents of the Notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I hereby declare that the information furnished above and all the statements / certificates furnished with the application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily defect or infirmity which would render me unfit to work as a District Judge in A.P. State Judicial Service; and that my character and antecedents are such that they will not disqualify me from A.P. State Judicial Service.

I further declare that I fulfill all the conditions of eligibility including age limit, educational qualifications etc., prescribed for appointment to the post of District Judge and that where copies of documents enclosed to my application are true copies of the originals and the originals are in my custody. I undertake that in the event of suppression of material fact or furnishing of any false or fabricated information by me being found whole or part is incorrect, false, fabricated or ineligibility being detected before or after the examination/ viva voce / appointment, the candidature is liable for summary rejection, also liable to refer to Bar Council for appropriate action and also liable for prosecution as per law.

I know that the provisional selection of candidate shall be subject to verification of antecedents. Mere selection does not confer any right on the candidate.

STATION:

DATE:

SIGNATURE OF THE CANDIDATE

NOTE: Unsigned applications, applications received after due date, applications not properly filled by the candidates and applications without necessary enclosures, are liable to be rejected summarily.

ORIGINAL/ATTESTED PHOTO COPIES OF DOCUMENTS TO BE ENCLOSED (PUT TICK MARKS IF ENCLOSED)

1	Attested copy of SSC or equivalent examination certificate showing the date of birth of the candidate	
2	Attested copy of BL/LL.B. Degree and other Certificates.	
3	Attested copy of Community Certificate (for the candidates who intends to avail reservation) issued by the Competent Authority for SC/ST, BC and EWS (the certificate shall show specifically the classification of the group)	
4	Attested copy of Non-Creamy Layer certificate as per law (for the candidates who intends to claim Non-Creamy Layer under Backward Classes - A,B,C,D or E).	
5	Certificate in terms of G.O.Ms.No.66, General Administration (Service-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the Tahsildar mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-	
6	Latest attested copy of certificate issued by the Medical Board Specifying the nature of disability and percentage of disability.	
7	Attested copy of Bar Council Enrolment Certificate	
8	Original practice certificate issued by the Bar Association	
9	Service certificate in the cadre of Civil Judge (Senior Division) / Civil Judge (Junior Division) issued by the Competent authority.	
10	Service Certificate in the Cadre of the Assistant Public Prosecutors and Additional Public Prosecutors / Public Prosecutors issued by the Competent Authority.	
11	(a) Original Statement of List of cases handled independently (Civil or Criminal or others) during the period of standing at the Bar.	
	(b) Original Statement of List of cases handled with the Senior (Civil or Criminal or others) during the period of standing at the Bar.	
	(c) Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt independently, where reflected the name of the candidate, during the period of standing at the Bar.	
	(d) Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt with the Senior, where reflected the name of the candidate, during the period of standing at the Bar.	

12	Two Testimonials from two respectful persons	
13	List of other documents if any enclosed: 1) 2) 3)	
14	Demand Draft	

SIGNATURE OF THE CANDIDATE

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.364/2026-RC, DATED 30.09.2026

**SCREENING TEST FOR THE RECRUITMENT OF DISTRICT JUDGE (ENTRY
LEVEL) UNDER DIRECT RECRUITMENT**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Signature of the
the candidate:

(To be signed before the concerned Unit Head/PDJ)

(Photograph and Signature of the candidate
are to be attested by the concerned Unit Head/PDJ)

Recent passport size
photograph of the
candidate. Photograph
to be attested by the
concerned Unit
Head/PDJ.

(Signature, name, designation and
office seal of the concerned Unit Head/PDJ)

REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

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ORIGINAL

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HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.364/2026-RC, DATED 30.09.2026

**WRITTEN EXAMINATION FOR THE RECRUITMENT OF DISTRICT JUDGE
(ENTRY LEVEL) UNDER DIRECT RECRUITMENT**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

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REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.364/2026-RC, DATED 30.09.2026

**WRITTEN EXAMINATION FOR THE RECRUITMENT OF DISTRICT JUDGE
(ENTRY LEVEL) UNDER DIRECT RECRUITMENT**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
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